

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) Nos. 128-129 OF 2016
WITH
PRAYER FOR INTERIM RELIEF

Union of India & Ors.

...Petitioners

-Versus-

M/s. A.C.L. Education Centre (P) Limited.

.....Respondent

OFFICE REPORT

The matters above-mentioned were listed before the Hon'ble Court with Office Report on 12th February, 2016 along with other connected matters when the Hon'ble Court was pleased to pass the following order:-

**“List the matters after service is complete.
Interim orders to continue.”**

It is submitted that neither A.D. Card nor unserved cover containing the show cause notice has been received back from the sole respondent so far.

The Office Report is listed before the Ld. Registrar's Court for orders.

Dated this the 1st Day of April, 2016.

ASSISTANT REGISTRAR

Copy to:

1. Mr. B.K. Prasad, Advocate,
Central Agency Section,
Supreme Court of India,
New Delhi.

ASSISTANT REGISTRAR